



# महाराष्ट्र शासन राजपत्र

असाधारण  
प्राधिकृत प्रकाशन

शुक्रवार, एप्रिल २०, २००७/चैत्र ३०, शके १९२९

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

## भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले  
चिनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Act, 2007 (Mah. Act No. XIII of 2007), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

A. M. SHINDEKAR,  
Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XIII OF 2007.

(First published, after having received the assent of the Governor, in the  
"Maharashtra Government Gazette", on the 20th April 2007).

An Act to amend the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005.

Mah. XXI of 2006. WHEREAS it is expedient to amend the Maharashtra Government Servants Regulation of Transfer and Prevention of Delay in Discharge of Official Duties Act, 2005, for the purposes hereinafter appearing; it is hereby enacted in the Fifty-eighth Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties (Amendment) Act, 2007. Short title.

(२८५)

[किंमत : रुपये ९.००]

Amendment  
of section 1  
of Mah. XXI  
of 2006.

2. In section 1 of the Maharashtra Government Servants Regulation of Transfers and Prevention of Delay in Discharge of Official Duties Act, 2005 (hereinafter referred to as "the principal Act"), in sub-section (3), in the proviso, the words and letters " and Chapter III shall not apply to All India Service Officers of the Maharashtra Cadre" shall be deleted.

Mah.  
XXI of  
2006.

Amendment  
of section 4  
of Mah. XXI  
of 2006.

3. In section 4 of the principal Act, in sub-section (5), for the words " permission of the immediately preceding Competent " the words " approval of the immediately superior " shall be substituted.

Amendment  
of section 6  
of Mah. XXI  
of 2006.

4. In section 6 of the principal Act, in the TABLE,—

(a) in entry (b), in column (1), for the words " and all Officers " the words " and all Gazetted Officers " shall be substituted ;

(b) in entry (c), in column (1), for the words and letter " employees in Group " C " " the words and letters " Non-Gazetted employees in Group " B " and " C " " shall be substituted.

Amendment  
of section 10  
of Mah. XXI  
of 2006.

5. In section 10 of the principal Act, in sub-section (2), for the words " disciplinary action under the " the words and figures " disciplinary action under the All India Services (Discipline and Appeal) Rules, 1969, the " shall be inserted.